

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIKAS WSP LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S Taxus Infrastructure And Power Projects Private Limited
2.	Date of incorporation of corporate debtor	29 January 2009
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2009PTC187069
5.	Address of the registered office and principal office (if any) of the corporate debtor	Regd. address: UNIT NO. 102, VARDHMAN CENTRE, PLOT NO. 3, FIRST FLOOR, BH BLOCK, LSC, SHALIMAR BAGH West Delhi DL 110088. Project Address: Khasra No 134,140,141,143 Village Rapar, Khokhara, Taluka Anjar, District Kutch, Gujarat-370510.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: October 10, 2022
7.	Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date i.e., April 8, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Darshan Singh Anand Reg No.: IBBI/IPA-002/IP-N00326/2017-18/10931
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: EG-46, Inder Puri, New Delhi, National Capital Territory of Delhi, 110012 Reg Email Id: dsanand57@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Stellar Insolvency Professionals LLP, Suite 10, 3 rd Floor, 310, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001. Email id: ip.taxusippl@gmail.com
11.	Last date for submission of claims	24 th , October, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: www.ibbi.gov.in/downloadform.html (b) Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S Taxus Infrastructure and Power Projects Private Limited on **October 10, 2022**.

The creditors of Taxus Infrastructure and Power Projects Pvt Ltd, are hereby called upon to submit their claims with proof on or before **24th, October, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: October 12, 2022
Place: New Delhi

Name and Signature of Interim Resolution Professional

[Handwritten Signature]

Darshan Singh Anand
IBBI/IPA-002/IP-N00326/2017-18/10931



Notice is hereby given that the National Company Law Tribunal, New Delhi bench has ordered the commencement of the corporate insolvency resolution process of **Taxus Infrastructure and Power Projects Private Limited** on **10/10/2022**.

The creditors of **Taxus Infrastructure and Power Projects Private Limited** are hereby called upon to submit their claims with proof on or before 24/10/2022 to the interim resolution professional at the address mentioned against entry No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in the person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry no. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry no. 13 to act as an authorized representative of the class in Form CA- Not Applicable as per information Available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.



Date and Place: 12/10/2022, NEW DELHI

Darshan Singh Anand

Interim Resolution Professional

Note: Public Announcement has been done in the following newspapers:

1. Financial Express – New Delhi Edition Page No-3
2. Jan satta – Delhi Edition Page No-4
3. Financial Express – Ahmedabad Edition Page No-5
4. Kutch Uday (Gujrati)- Gujarati Edition Page No-6

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**દ્રબુડી તીર્થધામ માત્ર ભારત નહીં પણ વિશ્વભરમાં
શ્રદ્ધાનું કેન્દ્ર બનશે: સ્વામી કૃષ્ણજીવનદાસજી**